National Company Law Tribunal Allahabad Bench

Allahabad

CP No.53/2016 Connected with

CA No. 36 /2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017.

NAME OF THE COMPANY: Next Wave Ventures Private Limited SECTION OF THE COMPANIES ACT: u/s 391and 394 of the Companies Act, 1956

Sl. No. Name Designation Representation Signature

1.

2.

Order Dated 21.04.2017

CP No.53/2016: Next Wave Ventures Pvt. Ltd.

The case is taken up for pronouncement of order today. The order in detail is recorded separately, the operative portion reads as under:

1. Having heard the submissions of the Learned Counsel Shri Navin Sinha, Senior Advocate Assisted by Shri Rahul Agarwal for Petitioner Companies and Shri M.K Bagri, Official Liquidator representing Central Government and by perusal of the material available on record, the proposed Scheme appears to be fair and reasonable and is not violative of any provision of Law nor contrary to Public Policy nor detrimental to the interest of public at large.

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- 2. Further all the statutory compliance seems to have been complied with or further undertaken to be complied with by Petitioners as per their Affidavits. Therefore, Company Scheme Petition filed by the Petitioner Companies is made absolute in terms of its Prayer Clause. Accordingly, the Company Scheme of Amalgamation between NEXT WAVE VENTURES PRIVATE LIMITED (Transferor Company No.1) and DIGIVISION COMMUNICATIONS PRIVATE LIMITED (Transferor Company No.2) and DIGIVISION TECHNOLOGIES PRIVATE LIMITED (Transferor Company No.3) and DIGIVISION INFOTAINMENT PRIVATE LIMITED (Transferor Company No.4) and DIGIVISION MEDIA PRIVATE LIMITED (Transferor Company No.5) and DIGIVISION ENTERTAINMENT PRIVATE LIMITED (Transferor Company No.6) and MN VENTURES PRIVATE LIMITED (Transferoe Company) is sanctioned.
- 3. Further a cost of Rs. 20,000/- is awarded in favour of the Central Government through the office of Regional Director (N.R.) towards legal expenses incurred which is payable by the Company within four weeks from the receipt of authentic copy of this order.
- 4. The Petitioner Companies to lodge a copy of this order along with Scheme of Amalgamation to the office of Registrar of Companies and also to communicate the office of superintendent of stamp of the UP State Government, for the purpose of adjudication of stamp duty if payable, within 60 days of receipt of this order.
- 5. The counsel of the Petitioner Companies to furnish a copy of draft order of sanction of the Scheme in the prescribed format under Companies Compromises, Arrangement and Amalgamations) Rules, 2016 read with other rules for scrutiny and authentication by the Registry of this Tribunal.
- 6. The parties to act upon as per operative portion of the order and to take necessary steps as per the provisions of Companies Act and Rules.

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- All concerned regulatory authorities may act on a copy of this order along with the Scheme duly authenticated by Asst. Registrar, National Company Law Tribunal, Allahabad Bench.
- 8. Accordingly Petition stands disposed of.

H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated: 21.04.2017